

**Central Administrative Tribunal  
Principal Bench**

**CP No.376/2014  
in  
OA No.673/2012**

New Delhi, this the 11<sup>th</sup> day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

V.D. Pandey,  
S/o Late Shri R.L. Pandey,  
Aged about 51 years,  
R/o House No.1/75, Gurudwara Road,  
Tundla, Distt. Firojabad.

...Applicant

(By Advocate : Shri T.D. Yadav)

**Versus**

1. Shri Pradeep Kumar,  
General Manager,  
North Central Railway,  
Allahabad.
2. Shri V.K. Tripathi,  
Divisional Railway Manager,  
North Central Railway,  
Allahabad Division,  
Allahabad.
3. Smt. Pramila Singh,  
Divisional Personnel Officer,  
North Central Railway,  
Allahabad.

...Respondents

(By Advocate : Shri V.S.R. Krishna with Shri A.K. Srivastava)

**ORDER (ORAL)****Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, learned counsel for applicant submits that though the respondents have substantially complied with the orders of this Tribunal, however, still some more amount is to be paid to the applicant as the respondents have not correctly calculated the amount. The learned counsel for respondents fairly submits that since the difference is only in some calculation, the applicant may be directed to approach the respondents with detailed calculations from his side, and the same will be looked into.

2. In the circumstances, the CP is closed. Notices are discharged. The applicant is permitted to place the detailed calculation sheet before the respondents within a period of two weeks from the date of receipt of a certified copy of this order. On receipt of such a calculation, if they find that any further amount is required to be paid to him, respondents shall pay the same to the applicant by passing appropriate orders within 6 weeks therefrom.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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